



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject: Creation of 20 positions of Assisting Counsels in the office of Advocate General.

Reference: State Administrative Council Decision No.131/15/2019 dated 13-06-2019.

Government Order No: **3244** -LD(A) of 2019.
Dated : 27 - 06 - 2019.

Sanction is hereby accorded to the creation of 20 (twenty) positions of Assisting Counsels in the office of Advocate General, Jammu and Kashmir (10 each for Srinagar wing and Jammu wing of the High Court) with remuneration of ₹ 20,000/- (rupees twenty thousand only) per month.

The Assisting Counsels shall have an actual experience of at-least three years as an Advocate and shall be engaged by the Department of Law, Justice and Parliamentary Affairs on the recommendations of Learned Advocate General, J&K. The Assisting Counsels shall be engaged initially for a period of one year and their term of engagement shall be extended only after receiving satisfactory performance report from the office of Learned Advocate General.

The Assisting Counsels shall work under the supervision of Learned Advocate General and shall:-

- i. be assigned one or two courts for a specific period as per the roster of the Hon'ble Judges and shall be responsible for each case pending before such assigned Courts irrespective of the Department to which such court case pertains. They will assist Hon'ble Court regarding status of each case and shall not argue the matter independently unless there is a specific direction from the Learned Advocate General nor shall file any reply on behalf of State unless specifically authorized to do so;

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